**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL**
**CHENNAI**

REGIONAL BENCH – COURT NO. III

**Service Tax Appeal No. 40036 of 2020**

(Arising out of Order-in-Appeal No. TRY-ST-000-APP-01/2019-TRY (ST) dated 27.03.2019 passed by the Office of the Commissioner of GST & CE (Appeals), Tiruchirapalli.)

**M/s. Shandong Tiejun Electric Power Engineering Co . Ltd.,** **: Appellant**
IL & FS Cuddalore Project Site Office,
Kothattai T.K.,
Dist: Cuddalore.

**VERSUS**

**The Commissioner of G.S.T. and Central Excise** **: Respondent**
No.1 Williams Road, Contonment, Trichy – 620 001.

**APPEARANCE:**

Ms. R. Charulatha, Advocate Representative for the Appellant

Shri S. Balakumar, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)**
**HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 42407/2021**

DATE OF HEARING:.20.10.202021
DATE OF DECISION:.20.10.2021

**Per Hon'ble Mr. Ramesh Nair**

Vide Miscellaneous Order No. 40048/2020 dated 02.03.2020, the appellants were directed to pay an amount of Rs.3000/- as cost to the Revenue on or before 27.04.2020 for compliance and on the said condition COD was allowed.

2. Learned Counsel appearing on behalf of the appellant submits that they did not have any instruction on behalf of the client regarding the payment of the same amount.

3. Since, substantial time has passed and the appellant has not complied with the directions of deposit of Rs. 3,000/-, the application for condonation of delay stands dismissed. Consequently, the appeal is also dismissed.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)**
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**
MEMBER (TECHNICAL)

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